DAINIK TRIBUNE, Delhi, 11.4.2024
Page No. 1, Size:(6.19)cms X (7.16)cms.

नाभा के सरकारी कॉलेज में गैंग रेप

पीड़िता दलित, मानवाधिकार आयोग ने मांगी रिपोर्ट

अमन सूद/ ट्रिब्यू
पटियाला, 10 अप्रैल

नाभा के एक सरकारी कॉलेज में 18 वर्षीय दलित छात्रा से कथित गैंग रेप की वारदात को लेकर राष्ट्रीय मानवाधिकार आयोग ने रिपोर्ट तलब की है। वहीं, पुलिस ने एफआईआर में एससी/एसटी एक्ट जोड़ दिया है।

पीड़िता के पिता ने कहा, 'मेरी बेटी का जीवन में कुछ बड़ा करने का सपना था। दिहाड़ी मजदूर होने के बावजूद मैंने उसकी अच्छी उच्च शिक्षा सुनिश्चित की। किडनी की बीमारी के कारण उसका वजन मुश्किल से 32 किलोग्राम है। अब मैं उसे कभी कॉलेज नहीं भेजूंगा।... मैं एक दलित हूं और अपने रिश्तेदारों के तमाम विरोध के बावजूद मैं हमेशा चाहता था कि मेरी बेटी अफसर बने। लेकिन उसके और मेरे सपने खत्म हो गए हैं।'

अब अपनी एक करीबी रिश्तेदार के साथ रह रही पीड़िता का कहना है कि उसके साथ जो हुआ और वह भी कॉलेज के अंदर, उससे वह टूट गई है। पीड़िता ने अपने अभिभावकों को बताया कि तीनों आरोपियों ने बारी-बारी से बलात्कार किया और हत्या की धमकी देते हुए कहा कि वह दोबारा भी गैंग रेप कर सकते हैं। पीड़िता के पिता ने कहा, अजीब बात है कि सैकड़ों छात्र वहां पढ़ते हैं लेकिन कोई भी उसके बचाव में नहीं आया।

आरोप के अनुसार, 27 मार्च को कॉलेज के भीतर गैंग रेप करने के तीनों आरोपी आउटसाइडर हैं, लेकिन अकसर कॉलेज आते थे। पीड़ित छात्रा ने हिम्मत करके 7 अप्रैल को अपने माता-पिता को बताया और उसके बाद पुलिस को शिकायत दी। पुलिस ने 9 अप्रैल को एफआईआर दर्ज करने के बाद दो आरोपियों- दविंदर सिंह और रवनीत सिंह को गिरफ्तार कर लिया है, जबकि हैरी की तलाश में पुलिस छापे मार रही है।

दैनिक ट्रिब्यून Thu, 11 April 2024
https://epaper.dainiktribuneonline.

DAINIK JAGRAN, Delhi, 11.4.2024
Page No. 2, Size:(2.49)cms X (13.98)cms.

हरियाणा- राजस्थान सरकार को नोटिस

जासं, गुरुग्राम : गुरुग्राम में एक सप्ताह पहले पकड़े गए अंतरराष्ट्रीय किडनी रैकेट और जयपुर में अवैध रूप से अंग प्रत्यारोपण की एनओसी जारी होने के मामले में राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने संज्ञान लिया है। मीडिया रिपोर्ट के आधार पर संज्ञान लेकर आयोग ने दोनों राज्यों की सरकारों को नोटिस जारी किया है। चार सप्ताह के भीतर इसकी रिपोर्ट मांगी गई है। यह भी बताने के लिए कहा गया है कि मानव अंगों के अवैध व्यापार के खतरे को रोकने के लिए अब तक क्या कदम उठाए गए हैं।

मुख्यमंत्री उड़नदस्ता और स्वास्थ्य विभाग की टीम ने चार अप्रैल को गुरुग्राम के सेक्टर 39 स्थित बाबिल गेस्ट हाउस से पांच बांग्लादेशियों को पकड़कर अवैध रूप से किडनी प्रत्यारोपण कराने वाले गिरोह का भंडाफोड़ किया था। रांची के रहने वाले मो. मुर्तजा अंसारी ने पांचों बांग्लादेशियों को जयपुर के फोर्टिस अस्पताल में किडनी प्रत्यारोपण के लिए बुलाया था। इनमें से दो लोगों का किडनी प्रत्यारोपण किया जा चुका था। एक जोड़े का प्रत्यारोपण किया जाना था।

आयोग ने कहा कि यह मानव अधिकारों के उल्लंघन का गंभीर मुद्दा है। मानव अंगों के अवैध व्यापार के विषय से निपटने के लिए भारत में एक विशिष्ट कानून है। यह कानून वर्ष 2014 में लागू हुआ है। हरियाणा और राजस्थान दोनों राज्यों ने भी इसे अपनाया है। राष्ट्रीय मानव अधिकार आयोग ने हरियाणा और राजस्थान सरकार के मुख्य सचिवों और दोनों राज्यों के पुलिस महानिदेशकों को नोटिस जारी कर चार सप्ताह के भीतर मामले में विस्तृत रिपोर्ट मांगी है।

PIONEER, Vijayawada, 11.4.2024
Page No. 5, Size:(13.33)cms X (10.83)cms.

NHRC seeks probe into organ trafficking racket in Haryana, Raj

The NHRC has sought a probe into an organ trafficking racket in Haryana and Rajasthan over a media report on alleged illicit transplant operations in the two states. According to the report, the Health department of Haryana conducted a raid at a hotel in Gurugram Sector-39 and found a Bangladeshi national who had undergone a kidney removal procedure at a hospital in Jaipur under "suspicious" financial arrangements. The Bangladeshi national, believed to have no "blood relation" with the recipient, admitted to participating in the transplant procedure for a financial reward of Rs 4 lakh in Bangladeshi currency.

The National Human Rights Commission (NHRC), taking suo motu cognisance of the report, noted that if these allegations are true, they constitute a grave violation of human rights and contravene India's Transplantation of Human Organs Act.

TRIBUNE, Chandigarh, 11.4.2024
Page No. 1, Size:(30.94)cms X (21.88)cms.

Lax security on Nabha college campus, all three gangrape accused were outsiders

AMAN SOOD
TRIBUNE NEWS SERVICE

PATIALA, APRIL 10

Negligence on the part of the authorities at Government Ripudaman College, Nabha, has come to the fore in the case of the horrific "gangrape" of an 18-year-old Dalit girl. The crime, which took place on the college campus in broad daylight on March 27, was perpetrated by three outsiders "who would visit the college every other day". The incident has raised security concerns at the college which has close to 3,000 students, mostly from rural background.

A student, on condition of anonymity, told *The Tribune* that outsiders on the campus was a common sight. "Youths from nearby areas often sneak in and hang around on the campus," he said. On college security, he said there were a couple of guards deployed at the gate, but they hardly stop anyone or check ID cards of students.

Hartej Kaur, college principal, said: "Till the registration of an FIR, we were unaware of any such incident on the premises. A home science laboratory is next to the alleged crime spot and an attendant is usually present there, but she heard nothing."

When asked about outsiders entering the college, she said: "The college has a student strength of 3,000. We have private security, which is outsourced." Talking to *The Tribune*, victim's father

CONTINUED ON PAGE 10

No check at gate: Students | Security outsourced: Principal

SC/ST ACT ADDED TO FIR; NHRC TAKES NOTE

- Cops added SC/ST Act to the FIR registered against 3 accused; one still absconding
- The National Human Rights Commission has sought a report on the incident

Government Ripudaman College in Nabha.

Lax security on Nabha college...

said, "Despite being a daily wager, I ensured that my daughter continued higher studies. She suffers from a kidney ailment and weighs a mere 32 kg. I will never send her back to college."

"I am a Dalit and my relatives always objected to her going to college. But I wanted my daughter to become an officer. But her dreams are over and so are mine," he added.

The victim has shifted out of her village to stay with her maternal aunt. "She is shattered. The accused had threatened to kill her if she told anyone about the incident. Strangely, hundreds of students study at the college, but no one came to her rescue," her father alleged.

Meanwhile, the police have added the stringent SC/ST Act to the FIR. The National Human Rights Commission (NHRC) has also sought a report on the incident.

An FIR under Sections 376-D and 506 of the IPC was registered against Davinder, Ravneet Singh and Harry (yet to be arrested). "Raids are on to nab the third accused. I am monitoring the case," Patiala SSP Varun Sharma said.

Deputy Commissioner Showkat Ahmad Parray said the NHRC had sought a report. "I have directed the Nabha SDM and Patiala police to submit a report on the incident," he said.

HINDUSTAN TIMES, Delhi, 11.4.2024
Page No. 16, Size:(2.66)cms X (4.33)cms.

NHRC sends notice over death of a 2-year-old boy

NHRC has taken suo moto cognisance of a media report that a 2-year-old boy died after falling into a 12-feet deep uncovered manhole in Sector 37 of Gurugram, Haryana on April 3. Reportedly, the boy was playing near the open manhole. The Commission has observed that the contents of the news report raise a serious issue of violation of human rights. Accordingly, it has issued notices to the Commissioner, Municipal Corporation and the Commissioner of Police, Gurugram, Government of Haryana calling for detailed reports.

Gurugram: हरियाणा और राजस्थान सरकार को किडनी प्रत्यारोपण मामले में NHRC का नोटिस, एक सप्ताह में मांगी रिपोर्ट

https://www.jagran.com/haryana/gurgaon-ncr-nhrc-notice-to-haryana-and-rajasthan-government-in-kidney-transplant-case-report-sought-in-week-23694220.html

गुरुग्राम में एक सप्ताह पहले पकड़े गए अंतरराष्ट्रीय किडनी रैकेट और जयपुर में अवैध रूप से अंग प्रत्यारोपण की एनओसी जारी होने के मामले में राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने संज्ञान लिया है। मीडिया रिपोर्ट के आधार पर संज्ञान लेकर आयोग ने दोनों राज्यों की सरकारों को नोटिस जारी किया है। चार सप्ताह के भीतर इसकी रिपोर्ट मांगी गई है।

संवाददाता, जागरण, गुरुग्राम। गुरुग्राम में एक सप्ताह पहले पकड़े गए अंतरराष्ट्रीय किडनी रैकेट और जयपुर में अवैध रूप से अंग प्रत्यारोपण की एनओसी जारी होने के मामले में राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने संज्ञान लिया है। मीडिया रिपोर्ट के आधार पर संज्ञान लेकर आयोग ने दोनों राज्यों की सरकारों को नोटिस जारी किया है।

चार सप्ताह के भीतर इसकी रिपोर्ट मांगी गई है। यह भी बताने के लिए कहा गया है कि मानव अंगों के अवैध व्यापार के खतरे को रोकने के लिए अब तक क्या कदम उठाए गए हैं।

मुख्यमंत्री उड़नदस्ता और स्वास्थ्य विभाग की टीम ने चार अप्रैल को गुरुग्राम के सेक्टर-39 स्थित बाबिल गेस्ट हाउस से पांच बांग्लादेशियों को पकड़कर अवैध रूप से किडनी प्रत्यारोपण कराने वाले गिरोह का भंडाफोड़ किया था। रांची के रहने वाले मो. मुर्तजा अंसारी ने पांचों बांग्लादेशियों को जयपुर के फोर्टिस अस्पताल में किडनी प्रत्यारोपण के लिए बुलाया था।

इनमें से दो लोगों का किडनी प्रत्यारोपण किया जा चुका था। एक जोड़े का प्रत्यारोपण किया जाना था।

आयोग ने कहा कि यह मानव अधिकारों के उल्लंघन का गंभीर मुद्दा है। मानव अंगों के अवैध व्यापार के विषय से निपटने के लिए भारत में एक विशिष्ट कानून है। यह कानून वर्ष 2014 में लागू हुआ है। हरियाणा और राजस्थान दोनों राज्यों ने भी इसे अपनाया है। आयोग ने हरियाणा और राजस्थान सरकार के मुख्य सचिवों और दोनों राज्यों के पुलिस महानिदेशकों को नोटिस जारी कर चार सप्ताह के भीतर मामले में विस्तृत रिपोर्ट मांगी है।

रिपोर्ट में पुलिस द्वारा दर्ज की गई एफआईआर की स्थिति और क्या कोई गिरफ्तारी हुई है इसके बारे में भी बताने के लिए कहा गया है। आयोग ने कहा कि वह मानव अंगों के गैरकानूनी और अवैध व्यापार के खतरे को रोकने के लिए उठाए जा रहे कदमों के बारे में भी जानना चाहेगा। यह भी कहा कि दोनों राज्यों की सरकारों को यह सुनिश्चित करना चाहिए कि शरारती तत्वों की पहचान की जाए और उनके खिलाफ बिना किसी देरी के कानून के तहत मामला दर्ज किया जाए।

मुर्तजा के खिलाफ लुकआउट सर्कुलर जारी होने की प्रक्रिया शुरू

किडनी प्रत्यारोपण के बाद एक अप्रैल को जयपुर से पांच बांग्लादेशियों को साथ लेकर आया मो. मुर्तजा अंसारी अभी तक पुलिस के हत्थे नहीं चढ़ा है। गुरुग्राम पुलिस की कई टीमों ने उसकी तलाश में झारखंड और बंगाल के कई जिलों में छापेमारी की।

उसके दूसरे देश भागने की आंशका के चलते पुलिस उसके विरुद्ध लुकआउट सर्कुलर जारी करने की तैयारी कर रही है। एसीपी क्राइम वरुण दहिया ने बताया कि लुकआउट सर्कुलर जारी करने की प्रक्रिया शुरू कर दी है। इसके तहत कई जानकारी एकत्रित करनी होती हैं। एक-दो दिन में एलओसी जारी कर दी जाएगी।

PIONEER, Hyderabad, 11.4.2024
Page No. 5, Size:(13.33)cms X (11.64)cms.

NHRC seeks probe into organ trafficking racket in Haryana, Raj

The NHRC has sought a probe into an organ trafficking racket in Haryana and Rajasthan over a media report on alleged illicit transplant operations in the two states. According to the report, the Health department of Haryana conducted a raid at a hotel in Gurugram Sector-39 and found a Bangladeshi national who had undergone a kidney removal procedure at a hospital in Jaipur under "suspicious" financial arrangements. The Bangladeshi national, believed to have no "blood relation" with the recipient, admitted to participating in the transplant procedure for a financial reward of Rs 4 lakh in Bangladeshi currency.

The National Human Rights Commission (NHRC), taking suo motu cognisance of the report, noted that if these allegations are true, they constitute a grave violation of human rights and contravene India's Transplantation of Human Organs Act.

TRIBUNE, Haryana, 11.4.2024
Page No. 1, Size:(30.94)cms X (21.88)cms.

Lax security on Nabha college campus, all three gangrape accused were outsiders

AMAN SOOD
TRIBUNE NEWS SERVICE

PATIALA, APRIL 10

Negligence on the part of the authorities at Government Ripudaman College, Nabha, has come to the fore in the case of the horrific "gangrape" of an 18-year-old Dalit girl. The crime, which took place on the college campus in broad daylight on March 27, was perpetrated by three outsiders "who would visit the college every other day". The incident has raised security concerns at the college which has close to 3,000 students, mostly from rural background.

A student, on condition of anonymity, told *The Tribune* that outsiders on the campus was a common sight. "Youths from nearby areas often sneak in and hang around on the campus," he said. On college security, he said there were a couple of guards deployed at the gate, but they hardly stop anyone or check ID cards of students.

No check at gate: Students | Security outsourced: Principal

SC/ST ACT ADDED TO FIR; NHRC TAKES NOTE

- Cops added SC/ST Act to the FIR registered against 3 accused; one still absconding
- The National Human Rights Commission has sought a report on the incident

Hartej Kaur, college principal, said: "Till the registration of an FIR, we were unaware of any such incident on the premises. A home science laboratory is next to the alleged crime spot and an attendant is usually present there, but she heard nothing."

When asked about outsiders entering the college, she said: "The college has a student strength of 3,000. We have private security, which is outsourced." Talking to *The Tribune*, victim's father

CONTINUED ON PAGE 10

Government Ripudaman College in Nabha.

Lax security on Nabha college...

said, "Despite being a daily wager, I ensured that my daughter continued higher studies. She suffers from a kidney ailment and weighs a mere 32 kg. I will never send her back to college."

"I am a Dalit and my relatives always objected to her going to college. But I wanted my daughter to become an officer. But her dreams are over and so are mine," he added.

The victim has shifted out of her village to stay with her maternal aunt. "She is shattered. The accused had threatened to kill her if she told anyone about the incident. Strangely, hundreds of students study at the college, but no one came to her rescue," her father alleged.

Meanwhile, the police have added the stringent SC/ST Act to the FIR. The National Human Rights Commission (NHRC) has also sought a report on the incident.

An FIR under Sections 376-D and 506 of the IPC was registered against Davinder, Ravneet Singh and Harry (yet to be arrested). "Raids are on to nab the third accused. I am monitoring the case," Patiala SSP Varun Sharma said.

Deputy Commissioner Showkat Ahmad Parray said the NHRC had sought a report. "I have directed the Nabha SDM and Patiala police to submit a report on the incident," he said.

HINDUSTAN TIMES, Chandigarh, 11.4.2024
Page No. 6, Size:(21.88)cms X (30.94)cms.

NHRC SEEKS PROBE INTO ORGAN TRAFFICKING RACKET IN HRY, RAJ

Press Trust of India
letterschd@hindustantimes.com

NEW DELHI: The National Human Rights Commission (NHRC) has sought a probe into an organ trafficking racket in Haryana and Rajasthan over a media report on alleged illicit transplant operations in the two states. According to the report, the health department of Haryana conducted a raid at a hotel in Gurugram Sector-39 and found a Bangladeshi national who had undergone a kidney removal procedure at a hospital in Jaipur under 'suspicious' financial arrangements.

The Bangladeshi national, believed to have no "blood relation" with the recipient, admitted to participating in the transplant procedure for a financial reward of ₹4 lakh in Bangladeshi currency. The NHRC, taking suo motu cognisance of the report, noted that if these allegations are true, they constitute a grave violation of human rights and contravene India's Transplantation of Human Organs Act, 1994, as amended in 2011.

The NHRC has issued notices to the chief secretaries of Haryana and Rajasthan and the directors general of police of both the states, requesting a comprehensive report within four weeks.The report should detail the current status of police investigations, including any arrests made in connection with the organ trafficking case.

TRIBUNE, Delhi, 11.4.2024
Page No. 2, Size:(24.49)cms X (20.54)cms.

NHRC seeks probe into organ trafficking racket in Hry, R'sthan

NEW DELHI, APRIL 10

The NHRC has sought a probe into an organ trafficking racket in Haryana and Rajasthan over a media report on alleged illicit transplant operations in the two states. According to the report, the Health department of Haryana conducted a raid at a hotel in Gurugram Sector-39 and found a Bangladeshi national who had undergone a kidney removal procedure at a hospital in Jaipur under "suspicious" financial arrangements.

The Bangladeshi national, believed to have no "blood relation" with the recipient, admitted to participating in the transplant procedure for a financial reward of Rs 4 lakh in Bangladeshi currency.

The National Human Rights Commission (NHRC), taking suo motu cognisance of the report, noted that if these allegations are true, they constitute a grave violation of human rights and contravene India's Transplantation of Human Organs Act, 1994, as amended in 2011.

The NHRC has issued notices to the Chief Secretaries of Haryana and Rajasthan and the directors general of police of both the states, requesting a comprehensive report within four weeks.

The report should detail the current status of police investigations, including any arrests made in connection with the organ trafficking case.

It has also sought information on the measures being implemented or planned to combat the illicit trade in human organs and ensure swift legal action against those involved. — PTI

मानवाधिकार आयोग ने हरियाणा, राजस्थान में अंग तस्करी गिरोह के मामले में जांच की मांग की

https://navbharattimes.indiatimes.com/state/rajasthan/jaipur/rajasthan-news-today-11-april-2024-live-updates-politics-weather/liveblog/109209226.cms

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने हरियाणा और राजस्थान में कथित अवैध प्रत्यारोपण ऑपरेशन को लेकर एक खबर पर दोनों राज्यों में अंग तस्करी गिरोह के मामले में जांच की मांग की है।खबर के मुताबिक, हरियाणा के स्वास्थ्य विभाग ने गुरुग्राम सेक्टर 39 के एक होटल में छापा मारा और एक बांग्लादेशी नागरिक को पाया, जिसकी संदिग्ध वित्तीय समझौते के तहत जयपुर के एक अस्पताल में गुर्दा निकालने की सर्जरी हुई थी। ऐसा माना जा रहा है कि बांग्लादेशी नागरिक का प्राप्तकर्ता के साथ खून का कोई रिश्ता नहीं है और उसने स्वीकार किया कि बांग्लादेशी मुद्रा के हिसाब से चार लाख रुपये के लिए उसने गुर्दा निकलवाया है। एनएचआरसी ने खबर पर स्वत: संज्ञान लेते हुए उल्लेख किया कि अगर ये आरोप सही पाये जाते हैं तो ये मानवाधिकार और भारत के मानव अंग प्रत्यारोपण अधिनियम, 1994 का गंभीर उल्लंघन है। इस अधिनियम को 2011 में संशोधित किया गया था। आयोग ने हरियाणा व राजस्थान के मुख्य सचिवों और पुलिस महानिदेशकों को नोटिस जारी कर चार सप्ताह के भीतर विस्तृत रिपोर्ट दाखिल करने को कहा है।

Post on X claims labourer denied entry into Bengaluru metro over attire

https://www.deccanherald.com/india/karnataka/bengaluru/he-was-drunk-bangalore-metro-rejects-reports-of-man-being-denied-entry-due-to-attire-2972738

BMRCL officials have refuted claims that the incident at the Doddakallasandra metro station was related to clothing.

Bengaluru: A post on X (formerly Twitter) about a man allegedly denied entry onto a Bengaluru metro train due to his attire has gone viral, igniting discussions about the operational practices of the Namma Metro security staff. On Sunday, @TotagiR posted a GIF featuring a man in a black shirt and beige trousers, standing with crossed arms and gazing into the distance. The post, captured at the Doddakallasandra metro station, tagged the official X handles of MP Tejasvi Surya and the Bengaluru Metro Rail Corporation (BMRCL).

The account owner expressed dismay, stating, “One more incident of cloth/attire related incident happened in front of me just now. A labourer was stopped & told to stitch up his top two buttons... When did Namma metro become like this!!? (sic)” BMRCL officials have refuted claims that the incident at the Doddakallasandra metro station was related to clothing. In a statement released on Wednesday, they clarified that the incident, which took place around 7.34 pm, was attributed to the individual’s alleged odour of alcohol.

They said the security guard acted in convenience of the other commuters. After confirmation of the odour, the security guard engaged with the person to assess his condition to travel without disturbing other passengers. “The individual admitted to drinking earlier in the day,” read the statement. The statement further noted that the guard allowed the person to travel after evaluating his condition and confirming that he would not disturb or pose a threat to other passengers.

A BMRCL official said metro authorities are open to hear the man’s version. "Let him or the person who posted this on X come forward and tell their side of the story because we have the CCTV footage, but no audio of the conversation between the man and the security guard. Therefore, we are going by what the guard told us during the inquiry," he said.

Incident in February

In February, metro authorities denied a farmer entry into a station for his “untidy” attire, prompting the **National Human Rights Commission** to seek a report from both the state government and BMRCL.

Organ transplant racket busted in two states; NHRC issues notice

https://www.uniindia.com/organ-transplant-racket-busted-in-two-states-nhrc-issues-notice/india/news/3177622.html

New Delhi, Apr 10 (UNI) The National Human Rights Commission (NHRC) on Wednesday issued notices to Haryana and Rajasthan over the reported organ transplant racket busted by the health department across these two states. The commission has taken the suo motu cognizance of a media report that the Health Department of Haryana allegedly busted an organ transplant racket during its raid at a hotel in Sector-39 of Gurugram, the NHRC said in a statement.

Reportedly, the health department during the raid found that a Bangladeshi national was resting at a hotel in Gurugram after the removal of his kidney in Jaipur's Hospital under a financial deal. The team of the Health Department also found four other people who had reportedly undergone a kidney transplant procedure.

Mentioning that there is a specific law in India to deal with illegal transplantation of Human Organs and both Haryana and Rajasthan have adopted it, the NHRC said, "It issued notices to the Chief Secretaries of Haryana and Rajasthan and the Director General of Police of both the states, calling for a detailed report within four weeks.

" The report should include the status of the FIR registered by the police and whether any arrest has been made, it said. The Commission would also like to know about the steps being taken to curb the menace of the unlawful and illegal trade in human organs and to ensure that the perpetrators are identified and booked under the law without any delay, the NHRC added. According to the media report carried on 5th March, the Bangladeshi national was sent to India under a fake passport by an agent-based at Ranchi in Jharkhand. The deal was finalized for a consideration of Rs 4 lakh, in Bangladeshi currency for his kidney. He has also disclosed that he has no blood relation with the patient and the kidney was given by him only for financial gain.

DAILY EXCELSIOR, Jammu, 11.4.2024
Page No. 12, Size:(18.44)cms X (19.18)cms.

NHRC seeks probe into organ trafficking racket in Haryana, Rajasthan

NEW DELHI, Apr 10:

The NHRC has sought a probe into an organ trafficking racket in Haryana and Rajasthan over a media report on alleged illicit transplant operations in the two states.

According to the report, the Health department of Haryana conducted a raid at a hotel in Gurugram Sector-39 and found a Bangladeshi national who had undergone a kidney removal procedure at a hospital in Jaipur under "suspicious" financial arrangements.

The Bangladeshi national, believed to have no "blood relation" with the recipient, admitted to participating in the transplant procedure for a financial reward of Rs 4 lakh in Bangladeshi currency.

The National Human Rights Commission (NHRC), taking suo motu cognisance of the report, noted that if these allegations are true, they constitute a grave violation of human rights and contravene India's Transplantation of Human Organs Act, 1994, as amended in 2011.

The NHRC has issued notices to the chief secretaries of Haryana and Rajasthan and the directors general of police of both the states, requesting a comprehensive report within four weeks.

The report should detail the current status of police investigations, including any arrests made in connection with the organ trafficking case. It has also sought information on the measures being implemented or planned to combat the illicit trade in human organs and ensure swift legal action against those involved. (PTI)

Latest News | NHRC Seeks Probe into Organ Trafficking Racket in Haryana, Rajasthan

https://www.latestly.com/agency-news/latest-news-nhrc-seeks-probe-into-organ-trafficking-racket-in-haryana-rajasthan-5884771.html

Get latest articles and stories on Latest News at LatestLY. The NHRC has sought a probe into an organ trafficking racket in Haryana and Rajasthan over a media report on alleged illicit transplant operations in the two states

New Delhi, Apr 10 (PTI) The NHRC has sought a probe into an organ trafficking racket in Haryana and Rajasthan over a media report on alleged illicit transplant operations in the two states. According to the report, the Health department of Haryana conducted a raid at a hotel in Gurugram Sector-39 and found a Bangladeshi national who had undergone a kidney removal procedure at a hospital in Jaipur under "suspicious" financial arrangements.

The Bangladeshi national, believed to have no "blood relation" with the recipient, admitted to participating in the transplant procedure for a financial reward of Rs 4 lakh in Bangladeshi currency. The National Human Rights Commission (NHRC), taking suo motu cognisance of the report, noted that if these allegations are true, they constitute a grave violation of human rights and contravene India's Transplantation of Human Organs Act, 1994, as amended in 2011.

The NHRC has issued notices to the chief secretaries of Haryana and Rajasthan and the directors general of police of both the states, requesting a comprehensive report within four weeks. The report should detail the current status of police investigations, including any arrests made in connection with the organ trafficking case. It has also sought information on the measures being implemented or planned to combat the illicit trade in human organs and ensure swift legal action against those involved.

AMAR UJALA, Panipat, 11.4.2024
Page No. 2, Size:(7.95)cms X (4.56)cms.

एनएचआरसी ने हरियाणा-राजस्थान को भेजा नोटिस

गुरुग्राम। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने अंग प्रत्यारोपण रैकेट हरियाणा और राजस्थान सरकार को नोटिस जारी किया है। इसमें रैकेट के भंडाफोड़ से संबंधित रिपोर्ट चार सप्ताह के भीतर मांगी गई है।

राष्ट्रीय मानवाधिकार आयोग ने एक मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है कि हरियाणा सरकार के स्वास्थ्य विभाग ने कथित तौर पर हरियाणा और राजस्थान राज्यों में चल रहे एक अंग प्रत्यारोपण रैकेट का भंडाफोड़ किया है। स्वास्थ्य विभाग ने गुरुग्राम के सेक्टर-39 के एक गेस्ट हाउस में दबिश दी थी। वहां टीम ने पाया कि

अंग प्रत्यारोपण रैकेट भंडाफोड़ का मामला

एक बांग्लादेशी नागरिक वित्तीय सौदे के तहत जयपुर के एक अस्पताल में अपनी किडनी दान करने के बाद वहां मेडिकल रेस्ट ले रहा था। स्वास्थ्य विभाग की टीम ने चार अन्य लोगों को भी हिरासत में लिया। आयोग ने पाया है कि समाचार रिपोर्ट की सामग्री, यदि सही है, तो यह मानव अधिकारों के उल्लंघन का यह गंभीर मुद्दा है। मानव अंगों के अवैध व्यापार के विषय से निपटने के लिए भारत में एक विशिष्ट कानून है। मानव अंग प्रत्यारोपण अधिनियम, 1994, जिसे मानव अंग प्रत्यारोपण (संशोधन) अधिनियम, 2011 द्वारा संशोधित किया गया है। यह वर्ष 2014 में लागू हुआ है। हरियाणा और राजस्थान दोनों राज्यों ने भी इसे अपनाया है।

आयोग ने हरियाणा और राजस्थान सरकारों के मुख्य सचिवों और दोनों राज्यों के पुलिस महानिदेशकों को नोटिस जारी कर चार सप्ताह के भीतर मामले में विस्तृत रिपोर्ट मांगी है। रिपोर्ट में पुलिस द्वारा दर्ज की गई एफआईआर की स्थिति, गिरफ्तारी और कार्रवाई से संबंधित रिपोर्ट मांगी है। ब्यूरो

Lax security on Nabha college campus, all three gangrape accused were outsiders

https://www.tribuneindia.com/news/punjab/lax-security-on-nabha-college-campus-all-three-gangrape-accused-were-outsiders-609509

Negligence on the part of the authorities at Government Ripudaman College, Nabha, has come to the fore in the case of the horrific “gangrape” of an 18-year-old Dalit girl. The crime, which took place on the college campus in broad daylight on March 27, was perpetrated by three outsiders “who would visit the college every other day”. The incident has raised security concerns at the college which has close to 3,000 students, mostly from rural background.

A student, on condition of anonymity, told The Tribune that outsiders on the campus was a common sight. “Youths from nearby areas often sneak in and hang around on the campus,” he said. On college security, he said there were a couple of guards deployed at the gate, but they hardly stop anyone or check ID cards of students. Hartej Kaur, college principal, said: “Till the registration of an FIR, we were unaware of any such incident on the premises. A home science laboratory is next to the alleged crime spot and an attendant is usually present there, but she heard nothing.”

When asked about outsiders entering the college, she said: “The college has a student strength of 3,000. We have private security, which is outsourced.” Talking to The Tribune, victim’s father said, “Despite being a daily wager, I ensured that my daughter continued higher studies. She suffers from a kidney ailment and weighs a mere 32 kg. I will never send her back to college.” “I am a Dalit and my relatives always objected to her going to college. But I wanted my daughter to become an officer. But her dreams are over and so are mine,” he added.

The victim has shifted out of her village to stay with her maternal aunt. “She is shattered. The accused had threatened to kill her if she told anyone about the incident. Strangely, hundreds of students study at the college, but no one came to her rescue,” her father alleged.

Meanwhile, the police have added the stringent SC/ST Act to the FIR. The National Human Rights Commission (NHRC) has also sought a report on the incident.

An FIR under Sections 376-D and 506 of the IPC was registered against Davinder, Ravneet Singh and Harry (yet to be arrested). “Raids are on to nab the third accused. I am monitoring the case,” Patiala SSP Varun Sharma said.

Deputy Commissioner Showkat Ahmad Parray said the NHRC had sought a report. “I have directed the Nabha SDM and Patiala police to submit a report on the incident,” he said.

‘Man not denied entry into Metro’

https://timesofindia.indiatimes.com/city/bengaluru/man-not-denied-entry-into-metro/articleshow/109208174.cms

Bengaluru: A social media post went viral about a labourer allegedly being denied entry into a Metro station as he hadn’t fastened his shirt buttons. However, BMRCL authorities denied the allegation, stating he was told to step aside because he reeked of liquor.

The incident occurred at Doddakallasandra station on Sunday.

BMRCL officials said security staff briefly stopped the passenger under suspicion that he had consumed alcohol. He was allowed to take train only after ascertaining that he was sober.

On Sunday, a post on X showed the photo of a person with a message that a labourer was stopped and told to fasten the top two buttons of his shirt.

The X account holder claimed the incident happened in front of him. “One more cloth/attire related incident happened in front of me just now. A labourer was stopped and told to stitch up his top two buttons. When did Namma Metro become like this?” his post read.

After the post went viral, BMRCL issued a statement: “On April 7 at 7:34pm at Doddakallasandra Metro station, a person was detected with alcohol smell during a security check. After confirming the smell, the security guard engaged with the individual to assess his condition to travel without disturbing other passengers. The individual admitted to drinking earlier in the day. Upon evaluating, the security guard then allowed him to travel, keeping in mind the safety and comfort of other passengers. The issue stated is not about his attire.”

In Feb, BMRCL faced allegations of denying entry to a farmer for wearing shabby clothes.

After a video went viral, BMRCL suspended a security supervisor of Rajajinagar Metro station. National Human Rights Commission issued a notice to BMRCL, seeking its reply on the alleged incident and the steps taken to sensitise staff. However, BMRCL maintained no such developments occurred as alleged in the video.

We also published the following articles recently

CISF constable shoots self at Delhi's Nagloi metro stationCISF constable, Shahre Kishore, died by suicide at Nagloi metro station in Delhi. The incident near the baggage

scanning machine led to the discovery. Authorities confirmed the suicide, initiating an investigation involving the deceased's family and a crime team.109025547

'False, malicious': India denies allegations of Mossad-like assassinations in PakistanIndia refutes allegations of orchestrating assassinations in Pakistan via RAW, denying involvement in 20 killings since 2020. The report links actions to targeting Sikh separatists influenced by global intelligence practices, post Pulwama attack in 2019.109050513

Lebanon's billionaire prime minister denies allegations of money laundering in FranceLebanon's PM Mikati denies money laundering allegations after complaint to France's National Financial Prosecutor's office by Sherpa and Collective of Victims of Fraudulent and Criminal Practices.109037056

DAINIK TRIBUNE, KARNAL, 11.4.2024
Page No. 1, Size:(21.88)cms X (30.94)cms.

नाभा के सरकारी कॉलेज में गैंग रेप

पीड़िता दलित, मानवाधिकार आयोग ने मांगी रिपोर्ट

अमन सूद/ ट्रिब्यू
पटियाला, 10 अप्रैल

नाभा के एक सरकारी कॉलेज में 18 वर्षीय दलित छात्रा से कथित गैंग रेप की वारदात को लेकर राष्ट्रीय मानवाधिकार आयोग ने रिपोर्ट तलब की है। वहीं, पुलिस ने एफआईआर में एससी/एसटी एक्ट जोड़ दिया है।

पीड़िता के पिता ने कहा, 'मेरी बेटी का जीवन में कुछ बड़ा करने का सपना था। दिहाड़ी मजदूर होने के बावजूद मैंने उसकी अच्छी उच्च शिक्षा सुनिश्चित की। किडनी की बीमारी के कारण उसका वजन मुश्किल से 32 किलोग्राम है। अब मैं उसे कभी कॉलेज नहीं भेजूंगा।... मैं एक दलित हूं और अपने रिश्तेदारों के तमाम विरोध के बावजूद मैं हमेशा चाहता था कि मेरी बेटी अफसर बने। लेकिन उसके और मेरे सपने खत्म हो गए हैं।'

अब अपनी एक करीबी रिश्तेदार के साथ रह रही पीड़िता का कहना है कि उसके साथ जो हुआ और वह भी कॉलेज के अंदर, उससे वह टूट गई है। पीड़िता ने अपने अभिभावकों को बताया कि तीनों आरोपियों ने बारी-बारी से बलात्कार किया और हत्या की धमकी देते हुए कहा कि वह दोबारा भी गैंग रेप कर सकते हैं। पीड़िता के पिता ने कहा, अजीब बात है कि सैकड़ों छात्र वहां पढ़ते हैं लेकिन कोई भी उसके बचाव में नहीं आया।

आरोप के अनुसार, 27 मार्च को कॉलेज के भीतर गैंग रेप करने के तीनों आरोपी आउटसाइडर हैं, लेकिन अकसर कॉलेज आते थे। पीड़ित छात्रा ने हिम्मत करके 7 अप्रैल को अपने माता-पिता को बताया और उसके बाद पुलिस को शिकायत दी। पुलिस ने 9 अप्रैल को एफआईआर दर्ज करने के बाद दो आरोपियों- दविंदर सिंह और रवनीत सिंह को गिरफ्तार कर लिया है, जबकि हैरी की तलाश में पुलिस छापे मार रही है।

मानवाधिकार आयोग ने हरियाणा, राजस्थान में अंग तस्करी गिरोह के मामले में जांच की मांग की

https://www.ibc24.in/country/nhrc-seeks-probe-into-organ-trafficking-racket-in-haryana-rajasthan-2457994.html

मानवाधिकार आयोग ने हरियाणा, राजस्थान में अंग तस्करी गिरोह के मामले में जांच की मांग की

नयी दिल्ली, 10 अप्रैल (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने हरियाणा और राजस्थान में कथित अवैध प्रत्यारोपण ऑपरेशन को लेकर एक खबर पर दोनों राज्यों में अंग तस्करी गिरोह के मामले में जांच की मांग की है।

खबर के मुताबिक, हरियाणा के स्वास्थ्य विभाग ने गुरुग्राम सेक्टर 39 के एक होटल में छापा मारा और एक बांग्लादेशी नागरिक को पाया, जिसकी संदिग्ध वित्तीय समझौते के तहत जयपुर के एक अस्पताल में गुर्दा निकालने की सर्जरी हुई थी।

ऐसा माना जा रहा है कि बांग्लादेशी नागरिक का प्राप्तकर्ता के साथ खून का कोई रिश्ता नहीं है और उसने स्वीकार किया कि बांग्लादेशी मुद्रा के हिसाब से चार लाख रुपये के लिए उसने गुर्दा निकलवाया है।

एनएचआरसी ने खबर पर स्वत: संज्ञान लेते हुए उल्लेख किया कि अगर ये आरोप सही पाये जाते हैं तो ये मानवाधिकार और भारत के मानव अंग प्रत्यारोपण अधिनियम, 1994 का गंभीर उल्लंघन है।

इस अधिनियम को 2011 में संशोधित किया गया था।

आयोग ने हरियाणा व राजस्थान के मुख्य सचिवों और पुलिस महानिदेशकों को नोटिस जारी कर चार सप्ताह के भीतर विस्तृत रिपोर्ट दाखिल करने को कहा है।

मानवाधिकार आयोग ने कहा कि रिपोर्ट में अंग तस्करी मामले के संबंध में गिरफ्तारियों सहित पुलिस जांच की मौजूदा स्थिति का विवरण होना चाहिए।

आयोग ने मानव अंगों के अवैध व्यापार से लड़ने की योजना और उठाये गये कदमों के बारे में भी जानकारी मांगी है। साथ ही इस गिरोह में शामिल अपराधियों के खिलाफ कार्रवाई सुनिश्चित करने को भी कहा है।

भाषा जितेंद्र माधव

माधव

Oppn raises pension issue with NHRC

https://timesofindia.indiatimes.com/city/vijayawada/oppn-raises-pension-issue-with-nhrc/articleshow/109193515.cms

VIJAYAWADA: The controversy over distribution of pension has become a major election issue with the ruling and opposition parties continue to trade charges with each other.

Both the parties accused others responsible for the deaths of 33 pensioners who had reportedly died in the process of collecting their pension from secretariats. The NDA partners on Tuesday lodged a complaint with National Human Rights Commission (NHRC), against the officials and YSRC for violating the orders of Election Commission of India (ECI) and causing the deaths of pensioners.

The NDA alliance partners lodged complaints with ECI and NHRC against chief secretary K S Jawahar Reddy and Muralidhar Reddy, CEO of SERP, for failing to take adequate measures in line with the orders of ECI and alleged them of party to the conspiracy by YSRC.

Taking note of complaints on volunteers participating in political campaigning for ruling YSRC, the ECI has issued several directions keeping them off from election related duties.
The opposition alleged that pension distribution was delayed to create fear among pensioners.

TDP-JSP-BJP alliance seeks NHRC intervention in pension disbursement in Andhra

https://www.thenewsminute.com/andhra-pradesh/tdp-jsp-bjp-alliance-seeks-nhrc-intervention-in-pension-disbursement-in-andhra

The alliance in their letter to NHRC, mentioned that the ECI had directed the state government to keep the volunteers away from the distribution of pensions and other cash benefits, by making alternate arrangements.

The TDP-JSP-BJP alliance in Andhra Pradesh on Tuesday, April 9, sought intervention of the National Human Rights Commission (NHRC) in wake of the alleged mishandling of pension distribution by the YSRCP led state government in Andhra Pradesh. The improper distribution reportedly resulted in the death of 33 pensioners.

Leaders of the three parties addressed a joint letter to the NHRC Chairman, highlighting serious human rights violations and systemic failures leading to the loss of innocent lives.

They alleged that despite clear directives from the Election Commission of India to ensure uninterrupted pension distribution through alternative arrangements, the YSR Congress Party (YSRCP) government chose to summon pensioners to secretariats, resulting in extreme hardships for the beneficiaries.

This decision, seemingly influenced by political interests, tragically led to 33 deaths due to sunstroke and related causes, TDP leader Kanakamedala Ravindra Kumar, BJP's Shaik Baji, and Jana Sena's Dr Daneti Sridhar wrote in the letter to NHRC, urgently seeking its intervention and corrective measures.

They demanded immediate action to ensure door-to-door pension delivery using government staff and disciplinary proceedings against negligent officials. Furthermore, they sought a high-level inquiry to hold accountable those responsible for systemic failures and prevent further harm to vulnerable segments of society.

"The tragic events in Andhra Pradesh highlight the duty of elected officials to prioritise citizen well-being and uphold principles of justice, dignity, and human rights," they said, adding that their joint letter serves as a call to action, urging a swift resolution to prevent similar tragedies in the future.

They mentioned that the ECI had directed the state government to keep the volunteers away from the distribution of pensions and other cash benefits, by making alternate arrangements. However, the government called the pensioners to village/ward secretariats to collect pensions, though they had cautioned that the pensioners would

suffer in walking a distance of 4 to 5 km with temperatures of above 40 degrees Celsius and requested the Chief Secretary to ensure door delivery of pensions but to no avail.

The tripartite alliance alleged that no proper arrangements were made for the pensioners at the secretariats, and accused the government of doing all this intentionally to blame the alliance for stalling the disbursement of pensions.

HITAVADA, Bhopal, 11.4.2024
Page No. 5, Size:(21.64)cms X (12.01)cms.

NHRC seeks probe into organ trafficking racket in Haryana, Raj

NEW DELHI, Apr 10 (PTI)

THE NHRC has sought a probe into an organ trafficking racket in Haryana and Rajasthan over a media report on alleged illicit transplant operations in the two states.

According to the report, the Health department of Haryana conducted a raid at a hotel in Gurugram Sector-39 and found a Bangladeshi national who had undergone a kidney removal procedure at a hospital in Jaipur under "suspicious" financial arrangements.

The Bangladeshi national, believed to have no "blood relation" with the recipient, admitted to participating in the transplant procedure for a financial reward of Rs 4 lakh in Bangladeshi currency.

The National Human Rights Commission (NHRC), taking suo motu cognisance of the report, noted that if these allegations are true, they constitute a grave violation of human rights and contravene India's Transplantation of Human Organs Act, 1994, as amended in 2011.

The NHRC has issued notices to the chief secretaries of Haryana and Rajasthan and the Directors General of Police of both the States.

राष्ट्रीय मानवाधिकार आयोग ने हरियाणा, राजस्थान में अंग तस्करी रैकेट की जांच की मांग की

https://jantaserishta.com/local/punjab/national-human-rights-commission-demands-investigation-into-organ-trafficking-racket-in-haryana-rajasthan-3214648

नई दिल्ली। एनएचआरसी ने दोनों राज्यों में कथित अवैध प्रत्यारोपण संचालन पर एक मीडिया रिपोर्ट पर हरियाणा और राजस्थान में अंग तस्करी रैकेट की जांच की मांग की है।रिपोर्ट के अनुसार, हरियाणा के स्वास्थ्य विभाग ने गुरुग्राम सेक्टर-39 के एक होटल में छापेमारी की और एक बांग्लादेशी नागरिक को पाया, जिसने "संदिग्ध" वित्तीय व्यवस्था के तहत जयपुर के एक अस्पताल में किडनी निकालने की प्रक्रिया कराई थी।माना जाता है कि बांग्लादेशी नागरिक का प्राप्तकर्ता के साथ कोई "रक्त संबंध" नहीं था, उसने बांग्लादेशी मुद्रा में 4 लाख रुपये के वित्तीय इनाम के लिए प्रत्यारोपण प्रक्रिया में भाग लेने की बात स्वीकार की।राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने रिपोर्ट पर स्वत: संज्ञान लेते हुए कहा कि यदि ये आरोप सही हैं, तो यह मानवाधिकारों का गंभीर उल्लंघन है और 2011 में संशोधित भारत के मानव अंग प्रत्यारोपण अधिनियम, 1994 का उल्लंघन है।एनएचआरसी ने हरियाणा और राजस्थान के मुख्य सचिवों और दोनों राज्यों के पुलिस महानिदेशकों को नोटिस जारी कर चार सप्ताह के भीतर एक व्यापक रिपोर्ट देने का अनुरोध किया है।रिपोर्ट में अंग तस्करी मामले के संबंध में की गई किसी भी गिरफ्तारी सहित पुलिस जांच की वर्तमान स्थिति का विवरण होना चाहिए।इसमें मानव अंगों के अवैध व्यापार से निपटने और इसमें शामिल लोगों के खिलाफ त्वरित कानूनी कार्रवाई सुनिश्चित करने के लिए लागू किए जा रहे या योजनाबद्ध उपायों के बारे में भी जानकारी मांगी गई है।

Gurugram News: एनएचआरसी ने हरियाणा और राजस्थान सरकार को जारी किया नोटिस

https://www.amarujala.com/delhi-ncr/gurgaon/nhrc-issued-notice-to-haryana-and-rajasthan-government-gurgaon-news-c-1-1-noi1175-1586509-2024-04-11

- अंग प्रत्यारोपण रैकेट भंडाफोड़ का मामला

अमर उजाला ब्यूरो
गुरुग्राम। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने अंग प्रत्यारोपण रैकेट हरियाणा और राजस्थान सरकार को नोटिस जारी किया है। इसमें रैकेट के भंडाफोड़ से संबंधित रिपोर्ट चार सप्ताह के भीतर मांगी गई है। रिपोर्ट में मानव अंगों के अवैध व्यापार को रोकने के लिए उठाए गए उपायों के बारे में जानकारी देने को कहा गया है।

राष्ट्रीय मानवाधिकार आयोग ने एक मीडिया रिपोर्ट पर स्वत: संज्ञान लिया है कि हरियाणा सरकार के स्वास्थ्य विभाग ने कथित तौर पर हरियाणा और राजस्थान राज्यों में चल रहे एक अंग प्रत्यारोपण रैकेट का भंडाफोड़ किया है। स्वास्थ्य विभाग ने गुरुग्राम के सेक्टर-39 के एक गेस्ट हाउस में दबिश दी थी। वहां टीम ने पाया कि एक बांग्लादेशी नागरिक वित्तीय सौदे के तहत जयपुर के एक अस्पताल में अपनी किडनी दान करने के बाद वहां मेडिकल रेस्ट ले रहा था। स्वास्थ्य विभाग की टीम ने चार अन्य लोगों को भी हिरासत में लिया। आयोग ने पाया है कि समाचार रिपोर्ट की सामग्री, यदि सही है, तो यह मानव अधिकारों के उल्लंघन का यह गंभीर मुद्दा है। मानव अंगों के अवैध व्यापार के विषय से निपटने के लिए भारत में एक विशिष्ट कानून है। मानव अंग प्रत्यारोपण अधिनियम, 1994, जिसे मानव अंग प्रत्यारोपण (संशोधन) अधिनियम, 2011 द्वारा संशोधित किया गया है। यह वर्ष 2014 में लागू हुआ है। हरियाणा और राजस्थान दोनों राज्यों ने भी इसे अपनाया है।

आयोग ने हरियाणा और राजस्थान सरकारों के मुख्य सचिवों और दोनों राज्यों के पुलिस महानिदेशकों को नोटिस जारी कर चार सप्ताह के भीतर मामले में विस्तृत रिपोर्ट मांगी है। रिपोर्ट में पुलिस द्वारा दर्ज की गई एफआईआर की स्थिति, गिरफ्तारी और अब तक की गई कार्रवाई से संबंधित रिपोर्ट मांगी है। आयोग ने यह भी जानकारी मांगी है कि मानव अंगों के गैरकानूनी और अवैध व्यापार के खतरे को रोकने के लिए अब तक दोनों सरकारों द्वारा क्या कदम उठाए गए हैं।

मीडिया रिपोर्ट के अनुसार, बांग्लादेशी नागरिक बांग्लादेश में एक मोबाइल की दुकान चला रहा था। उसे झारखंड के रांची स्थित एक एजेंट द्वारा भारत भेजा गया था। उसकी किडनी के लिए बांग्लादेशी मुद्रा में 4

लाख रुपये में सौदा तय हुआ। उसने यह भी खुलासा किया है कि मरीज के साथ उसका कोई खून का रिश्ता नहीं है और किडनी उसने केवल वित्तीय लाभ के लिए दी थी।

NDA Lodges Complaint Against Andhra Pradesh Chief Secretary Over Pension-Related Deaths

https://www.chennaionline.com/news/nda-lodges-complaint-against-andhra-pradesh-chief-secretary-over-pension-related-deaths/

Accusing Andhra Pradesh Chief Secretary K. S. Jawahar Reddy of negligence, the National Democratic Alliance (NDA) parties, comprising TDP, BJP, and JSP, have lodged a complaint with the National Human Rights Commission (NHRC). The complaint urges action against the Chief Secretary for alleged deaths of 33 elderly individuals who had to trek long distances to collect their pensions.

Former TDP MP Kanakamedala Ravindra Kumar, AP BJP Minority Cell president Shaik Baji, and Jana Sena party leader Daneti Sridhar submitted the complaint in New Delhi, alleging that Reddy failed to ensure pension delivery at beneficiaries' doorsteps despite sufficient government staff. The NDA leaders further claim that Reddy's actions were influenced by Chief Minister Y S Jagan Mohan Reddy to inconvenience the elderly and manipulate election outcomes, thus sparking outrage and demands for accountability.

National Human Rights Commission seeks probe into organ trafficking racket in Haryana, Rajasthan

https://www.telegraphindia.com/india/national-human-rights-commission-seeks-probe-into-organ-trafficking-racket-in-haryana-rajasthan/cid/2012487

According to a media report, the Health department of Haryana conducted a raid at a hotel in Gurugram Sector-39 and found a Bangladeshi national who had undergone a kidney removal procedure at a hospital in Jaipur under 'suspicious' financial arrangements

The NHRC has sought a probe into an organ trafficking racket in Haryana and Rajasthan over a media report on alleged illicit transplant operations in the two states.

According to the report, the Health department of Haryana conducted a raid at a hotel in Gurugram Sector-39 and found a Bangladeshi national who had undergone a kidney removal procedure at a hospital in Jaipur under "suspicious" financial arrangements.

The Bangladeshi national, believed to have no "blood relation" with the recipient, admitted to participating in the transplant procedure for a financial reward of Rs 4 lakh in Bangladeshi currency.

The National Human Rights Commission (NHRC), taking suo motu cognisance of the report, noted that if these allegations are true, they constitute a grave violation of human rights and contravene India's Transplantation of Human Organs Act, 1994, as amended in 2011.

The NHRC has issued notices to the chief secretaries of Haryana and Rajasthan and the directors general of police of both the states, requesting a comprehensive report within four weeks.

The report should detail the current status of police investigations, including any arrests made in connection with the organ trafficking case.

It has also sought information on the measures being implemented or planned to combat the illicit trade in human organs and ensure swift legal action against those involved.

Except for the headline, this story has not been edited by The Telegraph Online staff and has been published from a syndicated feed.

AMAR UJALA, Gurgaon, 11.4.2024
Page No. 4, Size:(7.88)cms X (8.56)cms.

एनएचआरसी ने हरियाणा-राजस्थान सरकार को जारी किया नोटिस

अंग प्रत्यारोपण रैकेट के भंडाफोड़ का मामला, चार सप्ताह के भीतर मांगी रिपोर्ट

अमर उजाला ब्यूरो

गुरुग्राम। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने अंग प्रत्यारोपण रैकेट में हरियाणा और राजस्थान सरकार को नोटिस जारी किया है। इसमें रैकेट के भंडाफोड़ से संबंधित रिपोर्ट चार सप्ताह के भीतर मांगी गई है।

रिपोर्ट में मानव अंगों के अवैध व्यापार को रोकने के लिए उठाए गए उपायों के बारे में जानकारी देने को कहा गया है।

राष्ट्रीय मानवाधिकार आयोग ने एक मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है कि हरियाणा सरकार के स्वास्थ्य विभाग ने कथित तौर पर हरियाणा और राजस्थान राज्यों में चल रहे एक अंग प्रत्यारोपण रैकेट का भंडाफोड़ किया है। स्वास्थ्य विभाग ने गुरुग्राम के सेक्टर-39 के एक गेस्ट हाउस में दबिश दी थी। वहां टीम ने पाया कि एक बांग्लादेशी नागरिक वित्तीय सौदे के तहत जयपुर के एक अस्पताल में अपनी किडनी दान करने के बाद वहां मेडिकल रेस्ट ले रहा था। स्वास्थ्य विभाग की टीम ने चार अन्य लोगों को भी हिरासत में लिया। आयोग ने पाया है कि समाचार रिपोर्ट की सामग्री, यदि सही है, तो यह मानव अधिकारों के उल्लंघन का यह गंभीर मुद्दा है। मानव अंगों के अवैध व्यापार के विषय से निपटने के लिए भारत में एक विशिष्ट कानून है। मानव अंग प्रत्यारोपण अधिनियम, 1994, जिसे मानव अंग प्रत्यारोपण (संशोधन) अधिनियम, 2011 द्वारा संशोधित किया गया है। यह वर्ष 2014 में लागू हुआ है। हरियाणा और राजस्थान दोनों राज्यों ने भी इसे अपनाया है।

मरीज के साथ उसका खून का रिश्ता नहीं

आयोग ने हरियाणा और राजस्थान सरकारों के मुख्य सचिवों और दोनों राज्यों के पुलिस महानिदेशकों को नोटिस जारी कर चार सप्ताह के भीतर मामले में विस्तृत रिपोर्ट मांगी है। रिपोर्ट में पुलिस द्वारा दर्ज की गई एफआईआर की स्थिति, गिरफ्तारी और अब तक की गई कार्रवाई से संबंधित रिपोर्ट मांगी है। आयोग ने यह भी जानकारी मांगी है कि मानव अंगों के गैरकानूनी और अवैध व्यापार के खतरे को रोकने के लिए अब तक दोनों सरकारों द्वारा क्या कदम उठाए गए हैं। मीडिया रिपोर्ट के अनुसार, बांग्लादेशी नागरिक बांग्लादेश में एक मोबाइल की दुकान चला रहा था। उसे झारखंड के रांची स्थित एक एजेंट द्वारा भारत भेजा गया था। उसकी किडनी के लिए बांग्लादेशी मुद्रा में 4 लाख रुपये में सौदा तय हुआ। उसने यह भी खुलासा किया है कि मरीज के साथ उसका कोई खून का रिश्ता नहीं है और किडनी उसने केवल वित्तीय लाभ के लिए दी थी।